

Uttar Pradesh Shasan
Stamp Evam Registration Anubhag-1

In pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of notification no. 17/ 2021/792/94-1-2021-312(89)/2018 TC dated : 17 November, 2021

NOTIFICATION

No.- 17 / 2021/792/94-1-2021-312(89)/2018 TC

Lucknow, Dated: 17 November, 2021

In exercise of the powers under sections 5 and 7 of the Registration Act, 1908 (Act no. 16 of 1908) read with section 21 of the General Clauses Act, 1897 (Act no. 10 of 1897) and in partial modification of earlier notifications issued in this behalf the Governor is pleased to;

(1) create a new registration sub district 'Maholi' of district Sitapur by including revenue villages given in the Schedule A and Schedule B below; and

(2) alter the limits of registration sub district 'Sitapur Sadar' and registration sub district of 'Mishrikh' of district Sitapur by excluding the areas of revenue villages given in the said Schedules

with effect from the date of publication of this notification in the Gazette.

SCHEDULE-A

List of revenue villages excluded from registration sub district Sitapur Sadar, and included in the newly created registration sub district Maholi of district Sitapur:-

1	Allipur Bandiya	29	Baruwa
2	Alganwa	30	Bambhaura
3	Kaima	31	Beehra
4	Kamloliya	32	Belhara
5	Kaji kamalpur	33	Vishunpur
6	Keshawapur	34	Benipur
7	Kainpur	35	Bahrapur
8	Koraiyadev Singh	36	Bhanwapur
9	Godwa	37	Bhelawan Khurd
10	Chandupur	38	Mustafabad
11	Jagna	39	Mempur Grant
12	Jagdishpur Gohraiya	40	Rainpur
13	Jar	41	Shekhwapur
14	Jatpurwa	42	Sahroi Chakrawat
15	Tikar Bahadur	43	Siktiha
16	Tikra Khurd	44	Sahabganj
17	Dallupur	45	Serukaha
18	Dhoraha	46	Sareli
19	Tihar	47	Semaura
20	Devriya	48	Sarura
21	Narangpur	49	Semrahan
22	Narwahanpur	50	Sahadatnagar
23	Nauwa	51	Hanspur Mafi
24	Naraura	52	Hathuri
25	Pipra	53	Harni
26	Parschra	54	Hardaurpur
27	Puraina	55	Paharpur
28	Piprikhurd		

1- यह शासनादेश इलेक्ट्रानिकली जारी किया गया है, अतः इस पर हस्ताक्षर की आवश्यकता नहीं है ।

2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है ।

SCHEDULE-B

List of revenue villages excluded from registration sub district Mishrikh, and included in the newly created registration sub district Maholi of district Sitapur:-

56	Adhaura	123	Maholi	190	Taalgaon	257	Mudakhurd
57	Adhauri	124	Mirjapur	191	Dubavan	258	Maini
58	Imilia	125	Mudiya	192	Dhafrapur	259	Mainiya
59	Inayatnagar Grant	126	Mudahusa	193	Dulhapur	260	Rangvaiya
60	Isanagar Grant	127	Rajwapur	194	Devaria	261	Ramuwapur
61	Umariya	128	Rannapur	195	Devaria	262	Ramuwapur
62	Urdauli	129	Ramuwapur	196	Dewkali	263	Rajuwapur
63	Katili	130	zRajpur	197	Daulatiyapur	264	Ratausiya
64	Katighara	131	Rohila	198	Bramhaura	265	Rarua
65	Katarganj	132	Raipur	199	Naugawan	266	Ramuapur
66	Kusaila	133	Luktaha	200	Newadiya	267	Ramnagar
67	Kunwarpur Gaddi	134	Sahabpur	201	Nadan	268	Ruknuddinpur
68	Kunwarpur Lachchha	135	Silhapur	202	Newada	269	Rustam Nagar
69	Kaitha Gajipur	136	Sadikapur	203	Newada	270	Rura
70	Kolhaura	137	Sahjapur	204	Neri	271	Rauna
71	Khamharia	138	Siktiha	205	Newadiya	272	Lalwapur
72	Kherwa	139	Singhauda	206	Naika Kheda	273	Lauki
73	Gujjiya	140	Semranwa	207	Nuruddinpur	274	Sahmat Nagar
74	Gulriha	141	Hardaspur	208	Pakariya	275	Serwa
75	Gaura Jalalpur	142	Hajipur	209	Pakariya	276	Sariyapur
76	Ghar Ka Tara	143	Akbarpur	210	Pathari	277	Salahpur
77	Chathiya	144	Akohra	211	Padariya	278	Sasurdipur
78	Chandpurwa	145	Ambari	212	Pahari	279	Sahati Nagar
79	Chamkhar	146	Allipur	213	Pipri	280	Sahiyapur
80	Chauwa Begumpur	147	Amanullapur	214	Pipri Shadipur	281	Sikandarpur
81	Chau Birwa	148	Amraiya	215	Pendari	282	Sejkanan
82	Chithala	149	Ismailpur	216	Pisawan	283	Sejkhurd
83	Jamuniya	150	Udaipur	217	Peersarain	284	Setiyapur
84	Tikra Tikar	151	Auiliyapur	218	Puraina	285	Saidapur
85	Dighra	152	Kapsakalan	219	Prempur	286	Hajipur
86	Dadabad	153	Kapsa	220	Palhariya	287	Hadira
87	Tulsipur Grant	154	Kapsa khandpur	221	Fakkharpur	288	Harni Kalan
88	Thawai	155	Kapoorpur	222	Fardapur	289	Harraiya
89	Dewaria	156	Kachura	223	Faridpur	290	Hasnapur
90	Dauli	157	Kachuri	224	Baksapur	291	Hasnapur
91	Narni	158	Karaundiya	225	Baniyapur	292	Himmat Nagar
92	Nimchaina	159	Karipakar	226	Barkherwa	293	Andapur
93	Nekpur	160	kamaluddinpur	227	Bargawan	294	Indrauli
94	Paragpur Grant	161	Kutuwapur	228	Brahmawali	295	Itauwavan
95	Persehra	162	Kuinyakheda	229	Barkheriya	296	Kaimhara Raghuwar Dayal
96	Palia	163	Kotra	230	Bahrampur	297	Goojarpur
97	Piperjhala	164	Khurjana	231	Bahadur Nagar	298	Gauriya
98	Pipranwa	165	Khojapur	232	Bansi	299	Gadnapur
99	Peetampur grant	166	Khaspur	233	Bahubani	300	Chauphra
100	Pailakisa	167	Kherwa	234	Badnapur	301	Chinhara

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2- इस शासनादेश की प्रमाणिकता वेब साइट <http://shasanadesh.up.gov.in> से सत्यापित की जा सकती है ।

101	Bagchan	168	Gursanda	235	Bahubana	302	Dudawal
102	Baragaon	169	Chakreda	236	Baburdipur	303	Tendua
103	Bagaha	170	Chandra	237	Baddapur	304	Dulamau
104	Badhaiya	171	Chirhula	238	Barahmau	305	Narhara
105	Baratpur	172	Chaukniya	239	Bajnagar	306	Nansoha
106	Barsohia	173	Chaheiliya	240	Vichpari	307	Newada
107	Basara	174	Jawad	241	Bhakuraha	308	Patabojh
108	Banjariya	175	Jagdewa	242	Bhaguwapur	309	Piyri
109	Bahera	176	Jiginiya	243	Bhithaura	310	Behda
110	Bidanpur Grant	177	Jiginiya	244	Bhitiya	311	Bisabhiriya
111	Bojhnwa	178	Jallapur	245	Makreda	312	Basven
112	Bariha	179	Jalalnagar	246	Manikapur	313	Bachhwal
113	Brahmawali	180	Jalaipur	247	Mohraniya	314	Bihat Gaur
114	Bhagwanpur Grant	181	Jaswantpur	248	Maharaj Nagar	315	Bhatpurwa
115	Bhiriya	182	Jahansapur	249	Mahtaniya	316	Bhurkuri
116	Bhelawan	183	Jhansapur	250	Mathan	317	Madania
117	Bhudkuda	184	Tipukapur	251	Mustafabad	318	Ramuwapur
118	Mamkapur	185	Thakurepur	252	Musbbarpur	319	Rayi
119	Malhpur	186	Dighara	253	Mohammadapur No-1	320	Rahmatpur Grant
120	Mahsuniya	187	Dhakiakalan	254	Mohammadapur No-2		
121	Mahuwakola	188	Dhaphrapur	255	Mudasani		
122	Mahewa	189	Tavindanagar	256	Mudakalan		

The Governor further directs that any effect of this notification in any law court, which has used its jurisdiction in relation to the said areas, will not be initiated on any preliminary proceeding or any legal proceeding in question.

By order,

Veena Kumari
Pramukh Sachiv

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